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Date: 24/08/2025

## M/s. Tata Cummins Private Limited Vs State Of Jharkhand

Court: Jharkhand High Court

Date of Decision: Feb. 12, 2025

Hon'ble Judges: M.S. Ramachandra Rao, CJ; Deepak Roshan, J

Bench: Division Bench

Advocate: Sumeet Kumar Gadodia, Shilpi Sandil Gadodia, Shruti Shekhar, Sanya Kumari, Ashok Kumar Yadav,

Aditya Kumar

Final Decision: Disposed Of

## **Judgement**

- SI. No., Particulars, Amount (Rs.),
- 1., Amount of Admitted Tax, "5, 17, 39, 669.00",
- 2., Amount of Assessed Tax, "12,89,71,279.00",
- 3., Remaining balance to be paid, "7,72,31,610.00",
- 4., Pre-Deposit, "76,00,000.00",
- 5., "Remaining balance for

settlement", "6,96,31,610.00",

6., Final Settlement amount, "2,79,06,859.70",

No., Type of Cases, Settlement amount,

- 1,2,3 (Tax),4 (Interest)
- 1,"Arrear of admitted tax,

interest and penalty",100%Ã, amountÃ, ofÃ, admitted tax, "10%Ã, Ã, Ã, Ã,

ofÃ, Ã, Ã, Ã, unpaid

amountÃ, ofÃ, interest

andÃ, penaltyÃ, (90%

waiver).

2,"Arrear amount of

assessed tax

uptoFinancial year

2017-18.","40%Ã, Ã, Ã, ofÃ, Ã, Ã, theÃ, Ã, Ã, difference

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betweenÃ, Ã, Ã, Ã, Ã, Ã, Ã, Ã, Ã, Ã, tax component of assessed tax andÃ, Ã, theÃ, Ã, amountÃ, Ã, ofÃ, Ã, tax
already paid (60% waiver)","10% of the unpaid amountÃ, ofÃ, interest
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and penalty in that

statutoryÃ, Ã, Ã, Ã, Ã, Ã, Ã, Ã,

order

(90% waiver)

3,"Arrear amount related

to statutory

declarations

/Forms/certificates

upto Financial Year

2017-18", "50% of the unpaid amount of  $\tilde{A}$ , tax  $\tilde{A}$ ,

calculatedÃ, afterÃ, the deduction of (50%

waiver)

(a)Ã, Ã, TheÃ, Ã, amountÃ, Ã, ofÃ, Ã, tax

involvedÃ, inÃ, theÃ, valueÃ, of

Forms/ Certificates/Declarations submittedÃ,

by the applicant beforeÃ, Ã, Ã, Ã, Ã,

theÃ, Ã, Ã, Ã, Ã, prescribed authorityÃ, Ã,

underÃ, Ã, thisÃ, Ã, Act, and

(b)Ã, Ã, TheÃ, Ã, amountÃ, Ã, already

paidÃ, Ã, Ã, towardsÃ, Ã, Ã, theÃ, Ã, Ã, total

arrear of tax.","10% of the unpaid

amountÃ, ofÃ, interest

andÃ, penaltyÃ, asÃ, per

statutoryÃ, Ã, Ã, Ã, Ã, Ã, Ã, Ã,

order (90% waiver)

4,"Any arrear in dispute

other than mentioned

in SI. No. 1, 2 and 3","40%  $\tilde{A}$ ,  $\tilde{A}$ , of  $\tilde{A}$ ,  $\tilde{A}$ , tax  $\tilde{A}$ ,  $\tilde{A}$ , in  $\tilde{A}$ ,  $\tilde{A}$ , dispute

providedÃ, the sameÃ, hasÃ, not beenÃ, Ã, Ã,

declared/considered in Ã, any order/

assessment/reassessment (60% waiver)","10% of the unpaid

amountÃ, ofÃ, interest

andÃ, penaltyÃ, asÃ, per

statutoryÃ, Ã, Ã, Ã, Ã, Ã, Ã, Ã,

order (90% waiver)

- SI. No., Particulars, Amount (Rs.),
- 1., Amount of Admitted Tax, "5, 17, 39, 669.00",
- 2., Amount of Assessed Tax, "12,89,71,279.00",
- 3., Remaining balance to be paid, "7,72,31,610.00",
- 4., Pre-Deposit, "76,00,000.00",
- 5., Remaining balance for settlement, "6,96,31,610.00",
- 6., Final Settlement amount, "2,79,06,859.70",
- 27. As a result, the instant writ application stands allowed. Pending, I.As., if any, stand disposed of. However, there shall be no order as to costs.",,,